

ITEM NO.14

IN COURT NO.2

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12428/2024

(Arising out of impugned final judgment and order dated 10-05-2024
in WP No. 18523/2023 passed by the High Court Of M.p At Indore)

SAYYED USMA MEHMOOD & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125923/2024-EXEMPTION FROM FILING
O.T.)

Date : 31-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN
(VACATION BENCH)

For Petitioner(s) Ms. Pragati Neekhra, AOR
Mr. Ajay Kumar Assudani, Adv.
Mr. Aditya Bhanu Neekhra, Adv.
Mr. Aniket Patel, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, re-list the matter after one week before Vacation
Bench.

In the meantime, the petitioner shall file the National
Commission of Indian System of Medicine (Minimum Standard for
Under Graduate Unani Education) Regulations, 2020, as referred to
in the impugned order.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER